

of the view that copyright is a proprietary right and it is therefore upto the owners of copyright to initiate civil/criminal procedures in appropriate Court of law of enforcement of the rights conferred on them.

Rules Re: Posting Of IAS Officers To Autonomous District Councils

6617. DR. JAYANTA RONGPI: Will the PRIME MINISTER be pleased to state:

(a) whether as per the existing rules, the I. A.S and other Central Cadre Officers working in the Autonomous District Councils which are constituted under the constitutional provision of the Sixth Schedule should be posted directly by the Union Government to such Autonomous District Councils;

(b) if so, whether these rules are being followed in regard to the two Autonomous District Councils of Assam namely, Karbi Anglong and N.E Hills; and

(c) if not, the steps proposed to be taken to implement existing rules in this regard?

THE MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The existing provisions under the I.A.S. (Cadre) Rules, 1954 and the Central Staffing Scheme do not require that such postings should be made directly by the Union Government.

(b) and (c), Does not arise.

Control Of Multinational Companies On Drug Industry

6618. SHRI BJOY KRISHNA HAN-DIQUE: Will the PRIME MINISTER be pleased to state:

(a) the percentage out of the total bulk drug and drug formulations produced in

India, the multinational drug companies account for;

(b) the percentage of these products they export; and

(c) whether the multinational companies fully utilize their export potential?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The percentage of production of bulk drugs of the total production of drugs in India by multinational companies during 1989-90 and 1990-91 was 71.47% and 68.52% respectively.

(b) and (c), This is not monitored in the Ministry.

Enrolment of New Members Into Central Sectt. Government Employees Club

6621. DR. C.SILVERA: Will the PRIME MINISTER be pleased to state:

(a) whether any criteria exists for the enrollment of new members with Central Secretariat Government employees Club;

(b) if so, the details thereof and the activities permitted in the club;

(c) whether enrollment is made every year;

(d) if so; the total membership of the club at present;

(e) whether non-Government employees have also been enrolled as members of the club; and

(f) if so, the reasons therefor and the steps proposed to be taken to terminate their membership?